

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12181 of 2023

Jumrati Mian @ Jumarati Miyan S/o Late Firan Mian, Resident of Vill.-
Jhakhra, P.S.- Jagdishpur, District- West Champaran.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary Department of Revenue and Land Reforms, Patna, Bihar.
2. The Collector cum District Magistrate, West Champaran, Bihar.
3. The Additional Collector, West Champaran, Bihar.
4. D.C.L.R., West Champaran, Bihar.
5. Circle Officer, Nautan, West Champaran, Bihar.
6. Shah Kalam Ansari Son of Late Nathuni Mian, Residing at Vill- Jhakhra, P.S.- Jagdishpur, District- West Champaran.
7. Abdulais Ansari Son of Late Nathuni Mian, Residing at Vill- Jhakhra, P.S.- Jagdishpur, District- West Champaran.
8. Manjur Ansari Son of Late Nathuni Mian, Residing at Vill- Jhakhra, P.S.- Jagdishpur, District- West Champaran.

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr.Sangeet Deokuliar, Advocate
For the Respondent/s : Mr.Raj Kishore Roy, GP-18

CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

2 04-12-2023

Heard the parties.

2. The present application has been filed to direct the respondents to get the encroachment removed in front of the house of the petitioner.

3. The representation dated 30.12.2022 preferred before the Circle Officer, Nautan, West Champaran is directed to be disposed of within six months in accordance with law after hearing all the parties.



4. If required, encroachment case may be initiated by
the Circle Officer.

5. The application stands disposed of.

(Sandeep Kumar, J)

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